

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 156/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: M/s Laxmi Chand Bansidhar vs. Juggilal Kamla-

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Mr Vinayak Mithal	Adv	for Petitioner	
2.				

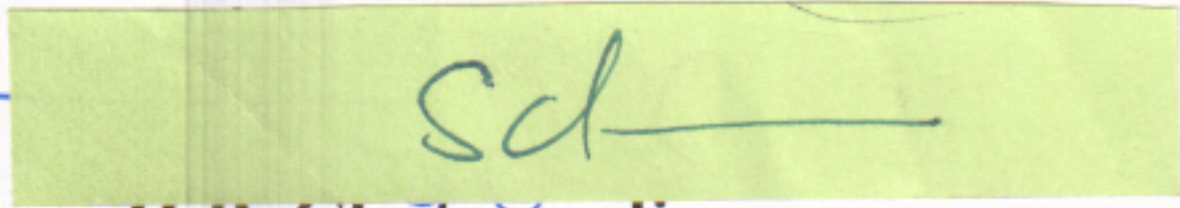
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Sh. Vinayak Mithal, Advocate for the Operational Creditor. Sh. Jahangir Haider, Advocate for the Corporate Debtor Company.

The Operational Creditor files another application seeking for stay in respect of the assets of the company. The application is filed U/s 60(5) of the I & B Code. Hence, a notice be issued to the Corporate Debtor Company. The case is adjourned to 4th December, 2017 for filing reply.

Dated:20.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)